

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 2387 of 2020

Ramanuj Kumar Verma. ... ..Petitioner

-Versus-

The State of Jharkhand & Ors. ... ..Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Dhananjay Kumar Dubey, Advocate.

For the Respondents : Ms. Pinky Tewari, A.C. to A.G.

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**06/ 25.03.2021**

Issue regarding consideration of promotion as per Police Order 99

clause 6 and Rule 726 (iii) of the Police Manual Rules has been set at rest by the Division Bench of this Court in case of "*Sada Shiv Jha vs. State of Jharkhand & Ors.*", reported in 2014 (1) JLJR 451 considering the judgment of Hon'ble Patna High Court rendered in the case of "*Ram Anugrah Singh vs. State of Bihar & Ors.*", reported in 1992 (1) PLJR 502.

It is specific case of the petitioner as argued by Mr. Dhananjay Kumar Dubey that the petitioner was entitled for promotion considering the date of occurrence to be 28.02.2017 as the said punishment has lost his effect when the D.P.C. was held, it can comfortably be inferred that on the date of D.P.C. there was no major punishment against the petitioner and the petitioner was liable for consideration of his case for promotion.

Though a direction was given to the respondents to file specific affidavit regarding date of occurrence but the same has yet not been filed.

Ms. Pinky Tewari, learned Counsel representing the State prays for some more time to get herself ready and file affidavit.

Although in normal course this Court would not have granted further

adjournment in view of the specific order passed on 18.03.2021 but only to accommodate the junior counsel Ms. Pinky Tewari I adjourn this case for further two weeks.

Let this case be listed on 08.04.2021 under the same heading.

**[Dr. S.N.Pathak, J.]**

P.K.S.